Lok Sabha
Unstarred Question No. 4136
To be answered on 28.03.2022

Academic Institutions Patenting

4136. Shri P.V. Midhun Reddy

Will the Minister of Education be pleased to state:

(a) whether the Government is aware that most of the patents generated by academic institutions are commercialised by the industries and small and medium-sized enterprises;

(b) whether any steps have been taken to enhance industry-academia linkage for aiding licensing-out patents from Universities; and

(c) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of Education
(Dr. Subhas Sarkar)

(a) to (c): Yes sir, Commercialization of patents into products and processes is a continuous process which have benefited to the country. Academic institutions such as IITs are leading the patents generation and having all the components such as dedicated incubation centres, IPR Cells/Technology Transfer Cells, dedicated IPR Policy/Guidelines for engaging collaborative research with research laboratories and industries. Under start-up policy, Research Parks and incubation centres have been setup in various academic institutions for promoting Industry Academic linkage. The Key achievements of patent regime include granting of 28,391 patents in 2020-21 as compared to 4,227 grants during 2013-14 (572% growth). Besides, there is reduction in time of patent examination from 72 months in December 2016 to 12-24 months in December 2020. As a push towards Mission Aatmanirbhar Bharat, filing and processing fees for patent applications by small entities and educational institutions has been reduced to 80% as compared to large entities. India has been on a rising trajectory, over the past several years in the Global Innovation Index (GII), from a rank of 81 in 2015 to 46 in 2021.

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